Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) As per the information furnished by All India Council for Technical Education (AICTE), it is mandatory for the institutions to follow norms laid down by the Council to ensure quality in technical education. The subject matter regarding coaching, donation and capitation fees comes under the jurisdiction of State Governments. However, AICTE has issued Public Notices regarding charging of fees, refund of fees and other student related issues *vide* Public Notice No. AICTE/Legal/04(01)/2007. If any complaint regarding donation or capitation fee is received, action is taken as per the norms of the AICTE, including the withdrawal of approval.

Central Universities in States

153. SHRI KESHUBHAI S. PATEL: SHRI K.E. ISMAIL: SHRI SYED AZEEZ PASHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have a proposal to set up atleast one Central University in each State and a degree college in every district, in order to improve the access to higher education; and

(b) if so, the existing Central Universities and the steps being taken to set up Central Universities in States, where there is none at present?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) It is proposed to establish during the Xlth Plan, one Central University in each State with no such University and provide assistance for establishing one college in each district with low Gross Enrolment Ratio in higher education.

(b) As at present, 23 Central Universities in 14 States/Union Territories have been functioning under the purview of Ministry of Human Resource Development. Action for establishment of a Central University in each of the remaining 16 States, namely Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttarakhand, has already been initiated.

Reservation of Seats for SCs, STs, BCs, OBCs and EBCs

154. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of laws/regulations/criteria, if any, existing for reserving seats for SCs, STs, BCs, OBCs and Economically Backward Candidates in unaided private universities/ institutes conducting higher professional courses;

(b) whether Karnataka Government has submitted the Karnataka Educational Institutions (Reservation of Seats in Unaided. Professional Colleges) Bill, 2005 for approval of the Central Government to reserve seats for SCs, STs, etc. in unaided professional institutes; and